Written Answers

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*872. श्री महाबीर दास : क्या गह-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या सरकार किसी ऐसे प्रस्ताव पर विचार कर रही है कि किसी मंत्री या उच्च श्रेणी के अधिकारी द्वारा जेल का निरीक्षण करने के अवसर पर कैंदियों को दण्ड में छट देने को प्रोत्साहित न किया जाए ?

†[GRANT OF REMISSION TO PRISONERS

•872. SHRI MAHAB1R DASS: Will the Minister of HOME AFFAIRS be pleased to state whether Government are considering a proposal for discouraging grant of remission to prisoners on the occasion of the visit of a Minister or a high ranking officer to jail ?]

t[THE MINISTER OF STATE IN THE

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जयस्ख साल हाथी) : जी हाँ।

MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : Yes, Sir.]

HOSTEL FACILITIES IN CENTRAL SCHOOLS

- •873. SHRI D. THENGARI: Will the Minister of EDUCATION be pleased to state:
- (a) whether it is a fact that a scheme of subsidized hostel facilities Is being introduced in the Central residential school;
- (b) If so, the details of the scheme and the number of schools where it is being introduced?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (DR SHRIMATI T. S. SOUNDARAM RAMA CHANDRAN) : (a) Yes, Sir.

(b) A note giving the details of the scheme is laid on the Table of the Sabha. Hostel have started working in 4 Schools and construction of hostels in 11 Schools has been recently approved.

Scheme of Hostel Subsidy for Central Government Employees in respect of their Children studying in Residential Schools under the Central Schools Scheme.

to Questions

- (a) Eligibility.—(i) All permanent ami quasi-permanent non-gazetted Government servants and temporary non-gazetted Government servants who have put in not less than one year's service and whose pay does not exceed Rs. 349 per month will be eligible for the grant of subsidy, subject to the fulfilment of the condition* laid down hereunder.
- (ii) Where both the Government servant and his wife or her husband are in Government service, the subsidy will be admissible in respect of one of them only, provided that it will not be admissible if the pay of either of them exceeds Rs. 349 per month.

Notes-

- (a) Pay for the above purpose means pay as defined in F.R. 9(21) (a) and in the case of a Government servant who has elected to retain the existing scales under the Central Civil Services (Revised Pay) Rules, 1960, also included dearness pay, as defined under Finance Ministry's O.M. No. 6(5)-E. H/53, dated 9-5-
- (b) Pay for the above purpose does not include, and is irrespective of, the pay drawn by a Government servant's spouse in a State Government or private employment.
- (iii) The subsidy will be admissible to a Government servant who is on duty, under suspension or on leave, including leave preparatory to retirement. It will not be admissible to deceased, retired or discharged Government servants. If a Government servant dies> retires or is discharged during an academic session, the subsidy will be admissible till the end of that academic year. The subsidy will not be admissible where a Government servant is dismissed or removed from service as a disciplinary measure.

NOTE: The pay with reference to which the allowance will be given, while a Government servant is under

^{†[]} English translation.

suspension or on leave, will be the pay admissible to him at the time he was placed under suspension or proceeded on leave.

- (a) Conditions for the giant of subsidy.—
 (i) The subsidy will be admissible only when the child or children of a Government servant study in a school away from the station at which he/she is posted and/or is residing.
- (ii) The subsidy will be admissible only for food charges in the hostel during the academic session. No subsidy will be admissible in respect of lodging, electricity and water charges.
- (iii) The subsidy will be admissible only in respect of the Government Servant's legitimate children including step children and adopted children (where adoption is recognized under the personal law of the Government servant) who are wholly dependent on the Government servant.
- (iv) The subsidy will be admissible for education upto the Higher Secondary stage in any school covered by the Central Schools Scheme. It will be paid in respect of any student for not more than two academic years in the same class.
- (v) The subsidy will be admissible in respect of not more than three children at a time.
- (vi) The subsidy in respect of a child will *not* be admissible under the scheme if the child is in receipt of any scholarship. Benefit under the scheme may, however, be given if the scholarship offered to the child is not accepted.
- (vii) The subsidy will be admissible to State Government servants on deputation with the Central Government.
- (viii) The subsidy will *not* be admissible to India-based staff serving in Missions abroad who receive educational assistance under the India Foreign Service Rules.
- (ix) The subsidy will not be admissible in respect of children for whom children's educational allowance is drawn by their parents under Ministry of Finance O.M. No. F. 10(1)-Est. (Sp!.)/60, dated 30th January. 1962. The total number of children for whom the subsidy under this scheme and the Children's Educational Allowance is drawn should not exceed four in all.

- (x) Government servants in receipt of pay in excess of Rs. 349 will be entitled to a subsidy equal *to* the amount of subsidy admissible to a Government servant drawing Rs.349 reduced by the amount by which the former's pay is in excess of Rs. 349.
- (c) Rate of subsidy.—The rate of sub sidy will be as follows, provided however that, if the total monthly food charges payable, fall short of Rs. 55 per month during any period, a corresponding re duction, equal to the amount by which the charges fall short of Rs. 55 wil' be made in the subsidy payable for that period.

of
Pay range subsidy
to be
paid
(Rs. p.m.)
Upto Rs. 125 p.m. 47 50 P.
Rs. 126 to Rs. 225 p.m. 42-50 P.
Rs. 226 to Rs.349 p.m. 35 OOP.

Amount

If at any time the total monthly food charges exceed Rs. 55, no subsidy will be admissible in regard to such excess.

(d) Procedure of payment of subsidy.— At the beginning of the school year, the Principal will issue a certificate to the parent, giving particulars of date of admission of the child and the period for which food charges at a specific rate per month are payable during the year. The Government servant will produce this certificate to his office and claim payment of hostel subsidy due to him, on the basis of his pay. will undertake to inform his. employer forthwith if any change in the particulars the period for which they if charges or are charged is effected and also in the event of his withdrawing his child from the hostel. The Drawing and Disbursing Officer will scrutinise the claim and pay the amount in advance for each month along with the Government servant's pay and allowances for that month. The Govern ment servant will pay the Principal the full food charges at the specified rate from month to month and produce the hostel receipts for the payment of the first month immediately after such payment, for veri fication by the Drawing and Disbursing Officer and, thereafter, such receipts shall

be produced every six months. The Government servant will also furnish a certificate each month, that the amount of subsidy drawn by him during the previous month had been utilised by him towards payment of food charges for his child for that month. The Drawing and Disbursing Officer will certify on the bills every month that the necessary certificates have been obtained.

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FERTILIZER FACTORY AT KANPUR

- *874. SHRI SITARAM JAIPURIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) the progress so far made in the setting up of a fertilizer factory at Kanpur; and
- (b) what would be the cost of setting it up

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) The Capital structure and the foreign collaboration proposals of the Company have been approved and an industrial licence under the Industries (Development and Regulation) Act, 1951 issued.

(b) About Rs. 44-81 crores (including a working capital of about Rs. 4-52 crores)

सीरे पर नियंत्रण

- *741. श्री राम सहाय : क्या पेटोल तथा रसायन मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या सरकार ने टेकचन्द समिति के प्रतिवेदन में की गई इस आशय की सिफा-रिक्षों पर विचार किया है कि नशाबन्दी के हित में सीरे पर नियंत्रण किया जाना चाहिए: और
- (ख) यदि हां, तो इस सम्बन्ध में सर-कार द्वारा क्या कार्यवाही की जा रही है ?

†Transferred from the 24th March, 1966.

† [CONTROL ON MOLASSES

to Questions

- *741. SHRI RAM SAHAI: Will the MINISTER OF PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether Government have considered the recommendations made in the report of the Tek Chand Committee to the effect that there should be control on molasses in the interest of prohibition; and
- (b) if so, what steps are being taken by Government in this regard ?]

पेट्रोलियम तथा रसायन मंत्री (श्री ओ० वी० अलगेसन) : (क) और (ख) सीरे के विकय, निष्कासन, रखने और मुल्य-निर्धारण पर पहले से ही नियन्त्रण है। टेक चन्द समिति ने नियन्त्रण को कड़ा करने के लिए कुछ सुझाव दिये हैं, जिन पर विचार किया जा रहा है।

tITHE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) and (b) There is already control on the sale, removal, storage and pricing of molasses. The Tek Chand Committee has made certain recommendations for tightening of control which are under consideration.]

SCALE OF PAY OF TEACHERS IN ANDHRA PRADESH

- *875. SHRI P. K. KUMARAN: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to
- (a) whether there are any differences in the scale of pay of school teachers working in the Mica Mines Labour Welfare Fund Department in Andhra Pradesh, and the teachers working in other departments namely Railways of the Central Government
- (b) if so, what is the reason for granting different scales of pay?

THE MINISTER OF LABOUR, EM-PLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) Yes.

(b) When the schools were set up under the Mica Mines Labour Welfare Fund, State Government scales were adopted and not the Railway scales to the teachers and

^{†[]} English translation.